

**Government of India
Ministry of Youth Affairs & Sports
Department of Sports**

**LOK SABHA
UNSTARRED QUESTION NO. 6285
TO BE ANSWERD ON 05.04.2018**

Regulations in Sports

†6285. DR. BHARATIBEN D. SHYAL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the self-regulatory framework in various sports establishments in the country is not sufficient to protect honest sportspersons and to maintain utmost integrity in the field of sports;**
- (b) if so, the details thereof;**
- (c) whether the Government proposes to bring any law to curb corrupt practices like betting, age related frauds, doping, match fixing and intentional under performance by sportspersons; and**
- (d) if so, the details thereof along with the steps taken/being taken by the Government in this regard?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS AND SPORTS
[COL. RAJYAVARDHAN RATHORE (RETD.)]**

(a) & (b): Madam, National Sports Federations (NSFs) are responsible and accountable for the overall management, direction, control, regulation, promotion and development of respective sports disciplines. NSFs are required to discharge their responsibilities in consonance with the principles of sports ethics laid down in the Olympic Charter or in the charter of the Indian Olympic Association or the relevant International Federation. Further, NSFs are required to comply with the Government guidelines on citizenship criteria for selection of national team, prevention of sexual harassment, etc. To prevent age fraud in sports, Government has issued National Code against Age Fraud in Sports. NSFs are required to follow this Code. To prevent doping in sports

actions are taken as per the rules of National Anti-Doping Agency (NADA) and World Anti-Doping Agency (WADA). Also, the law enforcement agencies of the Government take action to curb the incidents of unfair practices in sports. The existing guidelines / instructions are considered adequate to protect the honest sportspersons.

(c) & (d): Government has drafted a legislation to curb corrupt / unethical practices affecting the integrity of sports and fair play in relation to national and international sporting events and for matters incidental thereto which includes match fixing and deliberate underperformance, etc. The draft legislation defines sports frauds, provides for punishment to offenders and also mentions the court competent to try cases. The proposed legislation is in the stage of consultation with stakeholders and a definite time frame cannot be laid down by when the same would be enacted.
